

AMTEK AUTO TAKEOVER

SC drops contempt case against DVI with rider

INDU BHAN
New Delhi, February 23

THE SUPREME COURT on Tuesday dropped the contempt proceedings initiated by lenders of bankrupt Amtek Auto against US-based hedge fund Decan Value Investors (DVI) on the condition that it does not raise the force majeure clause before the National Company Appellate Tribunal (NCAT).

The NCAT is hearing DVI's appeal against approval granted to its bid for takeover of the auto parts maker.

The apex court maker DVI's application for rescission, turning it to be "an attempt to renege from the resolution plan which it submitted and to resile from its obligations. This is a device which is not to be disallowed," it said.

The SC said DVI "shall not set up a plea for force majeure in the proceedings which are pending before the NCAT."

Amtek Auto's lender wanted DVI to be prosecuted for trying to wiggle out of its obligation to acquire the bankrupt auto parts maker after emerging as the successful resolution applicant. DVI's ₹12,700-crore bid was approved by NCAT, Chandigarh, on July 9, 2020. However, the US firm had challenged it in the NCAT by invoking the force majeure clause during the pandemic, which had drastically altered the financial calculations that formed the basis for its previous offer.

In 2019, UK-based Liberty House, which had been the successful bidder, had backed out citing technical reasons.

A bench led by Justice DY Chandrachud, while dismissing the contempt petition filed by the Committee of Creditors, held that "it is not expedient in the interest of justice to pursue the contempt proceedings, which stand dismissed" subject to the condition that DVI shall not set up a plea for force majeure in the proceedings which are pending before the NCAT in appeal against the order of the NCAT approving the resolution plan.

Amtek Auto, which owes ₹12,800 crore to banks and others, featured on the first list of 12 companies referred by the RBI to initiate insolvency proceedings in 2017.

NCLT rejects pleas seeking copy of Jet resolution plan

PRESS TRUST OF INDIA
Mumbai, February 23

THE NATIONAL COMPANY Law Tribunal (NCLT) on Tuesday rejected applications filed by various parties seeking a copy of the resolution plan submitted by winning bidder Kalrock-Jalan Consortium for grounded Jet Airways.

The pleas were dismissed by the Mumbai bench of NCLT chaired by Mohammed Ajmal and V Nallaseenapathy. On Monday, the tribunal had also rejected applications of five employee unions to see the resolution plan.

In January, the Jet Airways



Aircraft Maintenance and Engineers Workers Association had filed an application in the NCLT to expedite the insolvency process of the grounded airline. The application had urged the tribunal to hear applications it deems necessary to complete the Corporate Insolvency Resolution Process, the delay of which will cost further to the company.

Closure notice to UPL plant in Gujarat after fire, blast kill 2

FE BUREAU
Ahmedabad, February 23

THE GUJARAT GOVERNMENT issued a closure notice to UPL's plant in Bharuch district late on Tuesday after a fire and explosion at the plant.

The incident occurred in the early hours of Tuesday at Unit 5 of UPL's Ighadga plant in Bharuch district. As per official sources, at least two people died, 20 were injured and five

are still missing.

A closure notice for the entire plant has been issued, said an official with the Director Industrial Safety and Health, adding that operating the plant is a safety risk. UPL said in a statement that there was a fire followed by an explosion at approximately 1:35 am at one of its plants. The plant had been shut since February 5 for its annual boiler inspection.

'IT sector sees sequential growth in hiring in Jan'

PRESS TRUST OF INDIA
Mumbai, February 23

INDIA'S IT SECTOR is experiencing a sequential growth in hiring since the lockdown in 2020, witnessing 39% growth in job postings in January compared to the previous month, according to a report.

The IT sector was followed by BPO (10% growth) and banking (6%), according to the report by job site SCIEKY.

Job postings have seen a significant rise in several metro cities, including Bengaluru, Hyderabad, Pune and Delhi, accounting for more than 50% jobs in the sector in January 2021, it added.

The report by SCIEKY Market Network has analysed data from over 15,000 job postings across India.

Further, the report revealed that Bengaluru and Hyderabad are the highest-paying cities for IT jobs in India for the salary range of ₹25 lakh or more.

POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF MEHTA HOUSING FINANCE LIMITED

IN TERMS OF REGULATION 18(12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THEREOF.

Registered Office: 104, Law Garden Apartment, Opp. Law Garden, Elmhurst, Ahmedabad - 380006, Gujarat, India.
Tel. No. : +91-79-26655566
E-mail: mehtahousingfinance@gmail.com Website: www.mehtahousing.com
Corporate Identification Number: L69190GJ1993PLC020699

This Post Offer Advertisement is being issued by Kunvarji Fintstock Private Limited ("Manager to the Offer") on behalf of Mr. Pankaj Kumar Ranchhodhas Ruparel ("Acquirer 1"), Mr. Vishal Ruparel ("Acquirer 2"), Mr. Ruparel Shyam Pankajbhai ("Acquirer 3") and Mrs. Ruparel Pankaj Kumar Ranchhodhas (HUF) ("Acquirer 4") in connection with the Open Offer made by the Acquirers to acquire 8,01,320 Equity Shares of Face Value of Rs. 10/- each ("Equity Shares") of the Target Company at Rs. 10/- per Equity Share, representing 26% of the Equity Share Capital of the Target Company ("Offer"), in compliance with Regulation 18 (12) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof. The Detailed Public Statement ("DPS") with respect to the aforementioned Open Offer was made on November 12, 2020, Thursday in Financial Express (English) [All Editions], Janasatva (Hindi) [All Editions], Financial Express (Gujarati) [Ahmedabad Edition] and Pratibha (Marathi) [Mumbai Edition]. Subsequently, a Pre Offer Advertisement and Corrigendum to the Detailed Public Statement was published on Thursday, January 21, 2021 ("Corrigendum") in the same newspapers in which the DPS was published.

1. Name of the Target Company : Mehta Housing Finance Limited
2. Name of the Acquirers :
• Mr. Pankaj Kumar Ranchhodhas Ruparel ("Acquirer 1"),
• Mr. Vishal Ruparel ("Acquirer 2"),
• Mr. Ruparel Shyam Pankajbhai ("Acquirer 3") and
• Mrs. Ruparel Pankaj Kumar Ranchhodhas (HUF) ("Acquirer 4").
There are no PACs in respect of this Offer with the Acquirers.
3. Name of the Manager to the Offer : Kunvarji Fintstock Private Limited
4. Name of the Registrar to the offer : Purva Sharegistry (India) Pvt. Ltd.
5. Offer details
a) Date of opening of the offer : January 22, 2021, Friday
b) Date of closing of the offer : February 05, 2021, Friday
6. Date of Completion of Payment of Consideration and communication of Registration/Acceptance : February 22, 2021, Monday
7. Details of Acquisition:

Sr. No.	Particulars	Proposed in the Letter of Offer	Actual
7.1.	Offer Price (in Rs.)	Rs. 10 (Rupee Ten only)	Rs. 10 (Rupee Ten only)
7.2.	Aggregate number of Shares tendered	8,01,320 Equity Shares*	1700 Equity Shares
7.3.	Aggregate number of Shares accepted	8,01,320 Equity Shares*	1400 Equity Shares
7.4.	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Share)	Rs. 80,13,200/- (Rupees Eighty Lakhs Thirteen Thousand Two Hundred only)	Rs. 14,000/- (Rupees Fourteen Thousand only)
7.5.	Shareholding of the Acquirers before Public Announcement • Number • % of Equity Share Capital	NIL N.A.	NIL N.A.
7.6.	Shares agreed to be acquired by way of Share Purchase Agreement (SPA) • Number • % of Equity Share Capital	22,35,614 72.54 %	22,35,614 72.54 %
7.7.	Shares acquired by way of Open Offer • Number • % of Equity Share Capital	8,01,320* 26.00%*	1400 0.05%
7.8.	Shares acquired after Detailed Public Statement (DPS) • Number • % of Equity Share Capital • Price of the Shares acquired	NIL NIL Not Applicable	NIL NIL Not Applicable
7.9.	Post Offer Shareholding of the Acquirer	No. of Shares 30,36,934*	% of Equity Share Capital 96.54%*
7.10.	Pre & Post Offer Shareholding of the Public	Pre Offer 8,46,386 27.46%	Post Offer 45,066* 1.49%*
		Pre Offer 8,46,386 27.46%	Post Offer 8,44,386 27.42%

*Assuming full acceptance in the Open Offer.
8) The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement and also for the Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dispatched on January 15, 2021.
Issued by the Manager to the Offer on behalf of the Acquirers

MANAGER TO THE OFFER
KUNVARJI
SINCE 1948
Driven By Knowledge

KUNVARJI FINSTOCK PRIVATE LIMITED
Block B, First Floor, Siddh Vinayak Towers,
Off S. G. Highway Road, Mouje Makarba,
Ahmedabad, Gujarat - 380051
SEBI Reg. No. : MBIN0000012564
Email Id : trusha.thakkar@kunvarji.com;
Website : www.kunvarji.com
Contact Person: Ms. Trusha Thakkar;
Tel. No. : 079 - 66669900

For and on behalf of the Acquirers:

Sd/-
Mr. Vishal Ruparel

Sd/-
Mr. Ruparel Shyam Pankajbhai

*All the other Acquirers namely Mr. Pankaj Kumar Ranchhodhas Ruparel and Mrs. Ruparel Pankaj Kumar Ranchhodhas (HUF) have given Power of Attorney dated November 05, 2020 to Mr. Vishal Ruparel and/or Mr. Ruparel Shyam Pankajbhai for all matters related to this Open Offer.
Date: February 24, 2021
Place: Ahmedabad

BURGER KING INDIA LIMITED
(Formerly known as Burger King India Private Limited)
Registered and Corporate Office: Unit Nos. 1003 to 1007, 10th Floor, Midland Corporate, Asian Trade Rd, Christmas Island, (E) E-1, Mumbai, Maharashtra - 400 059. Tel: +91 22 7193 3000
E-mail: investor@burgerking.in Website: www.burgerking.in
Corporate Identity Number: U55204MH2013PTC029330

NOTICE OF POSTAL BALLOT/ E-VOTING

Members are hereby informed that pursuant to Section 110 read with Section 108 of the Companies Act, 2013 ("the Act"), Rule 22 and Rule 20 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and Secretarial Standards on General Meeting (SS-27) issued by the Institute of Company Secretaries of India (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), General Circular No. 14/2020 dated April 08, 2020 read with General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020 and General Circular No. 39/2020 dated December 31, 2020 issued by Ministry of Corporate Affairs, Government of India ("MCA Circulars"), the Company is seeking approval of its members by way of Postal Ballot Voting (only through remote e-voting) for the business as set out in the Postal Ballot Notice dated February 09, 2021 together with the explanatory Statement thereto.

The Company is pleased to offer its members the facility to cast their vote by electronic means through e-voting facility provided by Link Intime India Private Limited (hereinafter referred to as "LIP") in compliance with Sections 108 and 110 of the Act read with the Rules framed thereunder and Regulation 44 of the SEBI Listing Regulations.

The Company has on Tuesday, February 23, 2021 sent the Postal Ballot Notice only by e-mail to those members who have registered their e-mail address with their Depository Participant ("DP") or with LIP, whose names appear in the Register of Members' List of Beneficial Owners as received from Depositories i.e. National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL") as on Wednesday, February 17, 2021 ("Cut-off date").

In accordance with the aforesaid MCA Circulars, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope will not be sent to the members for this Postal Ballot and the members are required to communicate their assent or dissent through the remote e-voting system only. Members who have not registered their e-mail address and in consequence could not receive the procedure of e-voting postal ballot notice may temporarily get their e-mail addresses registered with LIP by clicking the link: https://linkintime.co.in/emailreg_email_register.html in their website www.linkintime.co.in at the Intimate Services tab by sending the e-mail to info@linkintime.co.in and also upload the image of the member in PDF or JPEG format (upto 1 MB) (For the members holding shares in physical form). In case of any query, a member may send an e-mail to RTA@helpline@linkintime.co.in. On submission of the shareholders details, an e-Poll will be received by the shareholder which needs to be entered in the link for verification.

The e-voting period commences on Wednesday, February 24, 2021 at 10:00 AM and ends on Thursday, March 25, 2021 at 5:00 PM. The remote e-voting module shall be disabled for voting thereafter. During this period, the members of the Company holding shares, as on the cut-off date, by Wednesday, February 17, 2021, may cast their vote by electronic means. Any recipient of the Postal Ballot Notice who is not a member of the Company as on the cut-off date should treat the Postal Ballot Notice for information purpose only.

The voting rights of Members shall be in proportion to their share of the paid-up equity share capital of the Company as on the cut-off date.

The Postal Ballot Notice, and manner of e-voting process can be downloaded from the Company's website www.burgerking.in and also on the website of Link Intime India Private Limited www.linkintime.co.in.

The Board of Directors has appointed Ms. Ashwini Hamdar or failing her Mr. Anil Mehta, Partner, Ms. Mehta & Mehta, Practicing Company Secretaries, as a Scrutinizer to scrutinize the postal ballot and e-voting process in a fair and transparent manner.

The results of the voting by Postal Ballot will be announced on or before Saturday, March 27, 2021. The said result of the Postal Ballot along with the Scrutinizer's Report will also be displayed on the Company's website (www.burgerking.in) and also on the website of Link Intime India Private Limited (www.linkintime.co.in) and shall be communicated to the Stock Exchanges where the Company's shares are listed i.e. BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com) in accordance with the provisions of the SEBI Listing Regulations. The result of the Postal Ballot will also be displayed at the Registered Office of the Company.

Resolutions passed by the members through Postal Ballot are deemed to have been passed as if the same have been passed at a general meeting of the members convened in that behalf. The resolution if approved by the requisite majority of members by means of Postal Ballot, shall be deemed to have been passed on the last date of voting i.e. Thursday, March 25, 2021.

In case shareholders/ members have any queries regarding Postal Ballot through remote e-voting, they may refer the Frequently Asked Questions ("FAQs") on intranet e-voting manual available at <https://investor.linkintime.co.in> under Help section or can contact Mr. Rajiv Ranjan, Assistant Vice President - e-Voting, Link Intime India Private Limited, C-101, 247 Park, LBS Marg, Vikhrol West, Mumbai - 400 053 at +91 22- 4918 6000 Ext.- 2540 or +91 22- 4918 6000 Ext.- 2559 or send an e-mail to enquiries@linkintime.co.in.

For Burger King India Limited
(Formerly known as Burger King India Private Limited)

Madhulika Rawat
Company Secretary and Compliance Officer

Place : Mumbai
Date : February 23, 2021

THE WATERBASE LIMITED
Regd Office: Anandhavan Village P 8 Gadar Madala, Kottur, Andhra Pradesh - 524 344.
Ph: +91-8580183727 E-mail: investor@waterbase.com
Website: www.waterbase.com CIN: L28541AP97PLD018436

NOTICE is hereby given that the following share certificates issued by the company are stated to be transferred and the registered holders of the shares have applied to the company for transfer of shares.

TRANSFER OF SHARE CERTIFICATES

Transferor	Transferee	Folio No.	Certificate No.	Distinctive Nos.	Shares
Credit Capital Venture Fund India Ltd., New Delhi	Rama Khandavel Rajagopal	00000519	98717	20456801 - 20456700	100
		00000519	98718	20456701 - 20456600	100
		00000519	98719	20456601 - 20456500	100
Kotak Mahindra Finance Ltd, Mumbai	Ajay Jain, Ghazabad	00060006	09470	17531901 - 17532000	100
Manoj Ramto Sharmas, Delhi	Raj Kumar Sharma HUF, Delhi	00088674	76508	18235701 - 18235800	100
Rajesh C Patel, Mumbai	K. Jyoti, Hyderabad	00068407	98739	20458901 - 20458800	100

Any person who has a claim in respect of the above mentioned shares, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof. In support of such claim, else the Company will proceed to transfer the securities in favour of the above mentioned persons without any further intimation.

By order of the Board
R. Achuthan
Company Secretary & Compliance Officer

Place : Chennai
Date : 23 February, 2021

BNP PARIBAS MUTUAL FUND
Investment Manager: BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number: U65931MH2003PTC142972

Registered Office: Crescendo, 7th floor, G-block, Handra Kurta Complex, Bandra - 400 051, Mumbai.
Website: www.bnpparibasmf.in / Toll Free: 1800 102 2585

NOTICE CUM ADDENDUM NO. 06/2021

Notice cum Addendum to the Statement of Additional Information (SAI) of BNP Paribas Mutual Fund (the Fund).

Investors are requested to note that Mr. Jyothi Krishnan, Head - Compliance, Legal & Secretariat, BNP Paribas Asset Management India Private Limited (AMC) has ceased to be associated with the organisation and Key Personnel of the AMC with effect from February 24, 2021.

Note: This Notice cum addendum forms an integral part of the SAI of the Fund. All other terms and conditions mentioned in the SAI remain unchanged.

For BNP Paribas Asset Management India Private Limited
(Investment Manager to BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory

Date : February 23, 2021
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

IDBI Asset Management Limited
CIN: U65100MH2010PLC199319
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Banslowe SBI Bank, Near Tower Clock, Anandapur - 515001
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.in E-mail: contactus@idbimutual.co.in

NOTICE CUM ADDENDUM NO. 28/2020-21

Change in address of Official Point of Acceptance

Investors are requested to take note of the change in address of the official point of acceptance ("POA") of the schemes of IDBI Mutual Fund as under:

Location	Current Address	New Address	Effective Date
Anandapur	KFIN Technologies Pvt. Ltd., Plot No. 12-313, Balaji Towers, Suryanagar, Anandapur Village, Anandapur - 515001	KFIN Technologies Pvt. Ltd., #1314, Vishnujiya Complex, Banslowe SBI Bank, Near Tower Clock, Anandapur - 515001	March 01, 2021

This Addendum shall form an integral part of Scheme Information Document / Key Information Memorandum of all the schemes of IDBI Mutual Fund, as amended from time to time.

For IDBI Asset Management Limited
(Investment Manager to IDBI Mutual Fund)
Sd/-
Company Secretary and Compliance Officer

Place : Mumbai
Date : February 23, 2021

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited (IDBI MF Trustee Company Limited as the Trustee ("Trustee") under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

ITI Asset Management Limited
B-102/2nd Floor, 494-A, E-602/602-14988
Registered Office: Naman Midtown, A Wing, 214 Floor, Anandapur Bazar Marg, Patna-800 015.
E-mail: info@itiasset.com
Website: www.itiasset.com
CIN: U65100MH2008PLC175777

NOTICE CUM ADDENDUM NO. 06/2021

NOTICE CUM ADDENDUM TO THE SCHEME INFORMATION DOCUMENT (SID)/KEY INFORMATION MEMORANDUM (KIM) OF THE SCHEMES OF ITI MUTUAL FUND AND STATEMENT OF ADDITIONAL INFORMATION (SAI) OF ITI MUTUAL FUND (THE FUND)

(i) Appointment of Key Personnel of the ITI Asset Management Limited:

Notice is hereby given that, Mr. Rohan Korde has been appointed as the Co-Fund Manager and Key Personnel of ITI Asset Management Limited (ITIAML) with immediate effect. His brief profile & work experience is given below:

Name, Designation & Age	Educational Qualification	Assignments held during last 10 years
Mr. Rohan Korde Co-Fund Manager Age: 42 years	Masters in Management Studies (Finance), Bachelor of Commerce	He has joined ITI Asset Management Limited (ITIAML) in June 2019 and has over 17 years of work experience in capital markets. His focus has been on fundamental research on investment ideas across various sectors and industries. Past Experience: September 2017 – May 2019 with BOB Capital Markets as Vice President Research February 2015 – August 2017 with Prabhudas Lilladhar as Vice President Research February 2009 – February 2015 with Anand Rathi Share & Stock Brokers as Vice President Research

(ii) Penalties, Pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority:

Investors are requested to note that the existing point no. 3 of Section VI viz. "Penalties, Pending litigation or proceedings, findings of inspections or investigations for which action may have been taken or is in the process of being taken by any regulatory authority" in the SID of all the schemes of ITI Mutual Fund and are hereby modified to read as follows, with immediate effect:

"Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1956 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustee/ Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were a party. The details of the violation shall also be disclosed."

Securities and Exchange Board of India (SEBI) issued a show-cause notice dated May 19, 2020 ("SCN") to inter alia, Mr. Sudhir V. Valla (an Associate director on the Board of ITI Mutual Fund Trust Private Limited) (the "Notice"), in his capacity as Whole Time Director of Sun Pharmaceutical Industries Ltd ("SPIL") for the alleged non-compliance with the provision of Regulations 42(i)(f), 23(2) and 23(4) of SEBI (LODR) Regulations, 2015.

In this regard, a settlement Application was filed with SEBI by the Noticee proposing the settlement amount of ₹ 37,41,000/- without admission or denial of the finding of facts and conclusion of law in terms of the SEBI (Settlement of Administrative and Civil Proceedings) Regulations, 2018 in respect of the SCN.

In connection with the above, after receipt of the proposed settlement amount, SEBI has issued a Settlement Order (Order No. SO/VVI/AM/2020-21/4165 dated February 11, 2021) and has disposed off the aforesaid adjudication proceedings initiated against the Noticee."

This Notice cum Addendum shall form an integral part of the SAI, SID and KIM of schemes of ITI Mutual Fund, as amended from time to time. All other terms and conditions as mentioned in the SAI, SID & KIM shall remain unchanged.

For ITI Asset Management Limited
(Investment Manager for ITI Mutual Fund)
Sd/-
George Heber Joseph
Chief Executive Officer & Chief Investment Officer

Place : Mumbai
Date : February 23, 2021

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.